

श्री शामनंदन मिश्र : मगर आप सरकार से कहे कि कल इस पर वक्तव्य दें।

अध्यक्ष महोदय : मैं ने कहा है कि स्टेटमेंट दे दीजिये। कल तैयार कर के स्टेटमेंट दे देगे।

अगर आज का बिज़नेस खत्म करना है तो ढेर तक बैठना होगा।

श्री बी० पी० मौर्य (हापुड़) : अध्यक्ष महोदय, मदन का वक्त न बढ़ाया करिये, बल्कि दिन बढ़ा दिया काजिये।

16.45 hrs.

PAPERS LAID ON THE TABLE

STATEMENT CORRECTING FORMER STATEMENT RE. CHINAKURI TREEPIT COLLIERY AT ASANSOL

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri R. K. Khadiikar, I beg to lay on the Table a statement (Hindi and English versions) correcting the statement made by him on the 1st August, 1972 in response to Calling Attention regarding the reported recent murder of some trade unionists in the Chinakuri Treepit Colliery at Asansol. [Placed in Library. See No. LT-3533/72]

REVIEW AND ANNUAL REPORT OF HEAVY ENGINEERING CORPORATION LTD., RANCHI, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1966 :

- (1) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71.

- (2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3534/72]

NOTIFICATIONS UNDER MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri A. C. George, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972 :—

- (1) The Marine Products Export Development Authority Rules, 1972, published in Notification No. S.O. 485(E) in Gazette of India dated the 12th July, 1972 (English version) and 26th August, 1972 (Hindi version).
- (2) S.O. 1896 (Hindi and English versions) published in Gazette of India dated the 29th July, 1972 fixing the date for coming into force certain provisions of the Marine Products Export Development Authority Rules, 1972. [Placed in Library. See No. LT-3535/72]

16.46 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1972, agreed without any amendment to the Wild Life (Protection) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 21st August, 1972."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1972, agreed without any amendment to the Indian Iron and Steel Company (Taking over of Management) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1972."
- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Saturday the 26th August, 1972, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Companies (Amendment) Bill, 1972. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969, and resolves that the following 15 members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Mahavir Tyagi
2. Shri M. K. Mohta
3. Shri B. T. Kulkarni
4. Shri Jagdish Prasad Mathur
5. Shri Harsh Deo Malaviya
6. Shri Salil Kumar Ganguli
7. Dr. M. R. Vyas
8. Shri K. Srinivasa Rao
9. Shri S. G. Sardesai
10. Shri Himmat Singh
11. Shri S. S. Mariswamy

12. Shri D. D. Puri
 13. Shrimati Saraswati Pradhan
 14. Shri Habib Tanvir
 15. Shri K. V. Raghunath Reddy."
- (iv) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 28th August, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, be further extended upto the last day of the Eighty-second Session of the Rajya Sabha."

- (v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi University (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 28th August, 1972."

DELHI UNIVERSITY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

16.48 hrs.

PUBLIC ACCOUNTS COMMITTEE FIFTIETH REPORT

SHRI H. M. PATEL. (Dhandhuka) : I beg to present the Fiftieth Report of the Public Accounts Committee regarding Chapter V of Audit Report (Civil), Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government, Revenue Receipts, relating to other Direct Taxes.